

**Shri Ranga (Chittoor):** Sir, apart from these legalities which are very important there are one or two other small points also. I come from this House but many people may not know me. Suddenly the police come and arrest me on a bailable charge and they do not accept my personal surety. They ask the magistrate there who is supposed to be ignorant of politics and politicians; he says: I am not prepared to recognise you and accept your personal surety; I want you to bring another surety. Now, I bring another; he can only be a non-Delhi person because no Delhi person would be prepared to stand surety when I am charged before a magistrate for some alleged or actual criminal complaint and so I bring somebody whom I know from this House. His personal surety is also not accepted and he is asked to give surety to the extent of Rs. 25,000. He makes an affidavit but the magistrate does not recognise. In such circumstances, where is the guarantee for our liberties and for our freedoms? Are we to understand that we have to be placed at the sweet mercy, tendered mercies of these non-political, ignorant magistrates of Delhi—all those Members who come from all over India? This is a very important matter because at this rate they can impound the freedom of people who do not belong to Delhi at all. Secondly, there is a Member of Parliament and ordinarily even his personal surety is accepted provided the magistrate is satisfied. Are we to understand that under this regime they should have magistrates who are not prepared to accept the personal surety of Members of Parliament?

There is another thing. He brings in another Member of Parliament also and he shows his identity card; even then he is not satisfied; he wants to have a surety of property. Is this the indignity to which Members of Parliament ought to be subjected? At this rate where would be any kind of freedom at all left?

**Shri Hari Vishnu Kamath:** It is most idiotic.

What is your decision, Sir?

**Mr. Speaker:** I have said that I would sit with the Home Minister and the Law Minister and discuss this matter with them and then I will inform the House.

**श्री मौर्य :** अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। यदि मैं इसको नहीं उठाता तो यह चर्चा यहाँ नहीं होती, लेकिन जिस बात पर मैं चर्चा चलाना चाहता हूँ...

**अध्यक्ष महोदय :** आप बैठ जाइये, मैं आपकी बात सुन चुका हूँ।

**श्री मौर्य :** श्रीमान मेरा एफिडेविट उन्होंने स्वीकार नहीं किया, मेरा बात सुन लीजिए, मेरा व्यवस्था का प्रश्न है।

**Mr. Speaker:** He should resume his seat now; I have heard him enough.

**श्री मौर्य :** आपने मेरी बात नहीं सुनी है।

**अध्यक्ष महोदय :** मेरी प्रार्थना है कि अब आप बैठ जाइये।

13.05 hrs.

#### RELEASE OF MEMBERS

(Dr. Ram Manohar Lohia and Shri Bagri)

**Mr. Speaker:** I have to inform the House that I have received the following communication dated the 22nd November, 1966 from the Sub-Divisional Magistrate, New Delhi:—

"I have the honour to inform you that Dr. Ram Manohar Lohia and Shri Mani Ram Bagri, Members, Lok Sabha, were arrested on the night of the 15th/16th November, 1966 and 17th November, 1966 respectively, as there was apprehension of breach of public peace on account of their open

(Mr. Speaker)

advocacy that students should defy orders under section 144, Criminal Procedure Code, prohibiting meeting and processions throughout the Union Territory of Delhi. Both Dr. Ram Manohar Lohia and Shri Mani Ram Bagri, Members, Lok Sabha, were discharged and consequently released in the evening of 22nd November, 1966, as it was found that at present there was no apprehension of breach of peace at their hands."

**Shri Hari Vishnu Kamath** (Hoshangabad): Have they conformed to the rules now?

**Mr. Speaker:** Yes, they have conformed to the rules now.

श्री मौर्य (प्रलीगढ़) : इस पर मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : मि० मौर्य, अब आप बैठ जाइये, मैंने इतनी दफा कहा है, अब आप आराम करें, बैठ जाइये, बहुत हो गया है, इस तरह से नहीं ले सकता हूँ।

13.07 hrs.

#### RULES COMMITTEE

##### FOURTH REPORT

**Shri Krishnamoorthy Rao** (Shimoga): Sir, I lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report of the Rules Committee.

13.07½ hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### NINETY-NINTH REPORT

**Shri Krishnamoorthy Rao** (Shimoga): Sir, I present the Ninety-ninth

\*Published in Gazette of India 23rd November, 1966,

†Introduced with the recommendation of the President.

Report of the Committee on Private Members' Bills and Resolutions.

13.08 hrs.

#### APPROPRIATION (No. 4/Bill 1966)

**The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):** Sir, I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67.

**Shri S. M. Banerjee** (Kanpur): Sir, I would like to speak on this.

**Mr. Speaker:** How can anybody speak at the introduction stage? He is only introducing the Bill. The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67".

*The motion was adopted.*

**Shri L. N. Mishra:** Sir, I introduce the Bill.

13.08½ hrs.

#### APPROPRIATION (NO. 5) BILL, 1966\*

**The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):** Sir, I move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the

Extraordinary, Part II, section 2, dated